

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.1 – IA 654 of 2022  
In  
CP(IB) 20 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Continental Piling & Excavation Pvt Ltd  
V/s  
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

**Order delivered on 02/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Nikita Abhyankar, Adv.  
For the Respondent :

**ORDER**

**IA 654 of 2022**

Application is filed by Resolution Professional seeking preponement of the date of hearing of IA 373 of 2022 which is an application filed for liquidation of the Corporate Debtor u/s 33 of the IBC, 2016. Learned Counsel Ms. Abhyankar states that on 13.07.2022, Learned Counsel for the Ex- Promoters sought adjournment on the ground that they are endeavouring to settle the claims of the creditors and have already approached major CoC member State Bank of India. Learned Counsel further states that on 15.07.2022, Resolution Professional has received an email from State Bank of India (Stressed Assets Management Branch), Assistant General Manager informing that they are not in talk with Company or any representative for settlement and requested Resolution Professional to pray for early liquidation order. Copy of email is annexed with the application. Considering the submissions made and documents on record, we allow the application, thereby direct to list IA 373 of 2022 for hearing on 18.08.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**